

13
30

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 363/2007
in
OA No 23/1997

New Delhi this the 2nd day of November, 2007

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)**

Shri Lambodar Mishra,
S/o Shri Sirpani Mishra,
R/o Quarter No. Type -V, 4-D,
Ordnance Factory,
Varangaon, Distt. Jalgaon,
Maharashtra- 425 308

.. Applicant

(By Advocate Shri A.K.Behera)

VERSUS

Union of India : Through

1. Shri K.P. Singh, Secretary,
Ministry of Defence,
Department of Defence Production,
New Delhi- 110 001.
2. Shri Sudipta Ghosh,
Director General,
Ordnance Factory Board,
10-A, Auckland Road, Calcutta - 700 001.
3. Shri B.Saha,
The Secretary,
Ordnance Factory Board,
10- A Auckland Road, Calcutta- 700 001
4. Shri S.P.Gaur,
The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-110001

.. Respondents

(By Advocates Ms. Priyanka proxy for Shri
A.K.Bhardwaj along with Shri V.S.R.Krishna and Shri
Dull Chand for Shri J.B.Mudgil)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

Respondents have passed speaking order dated 26.10.2007 as
annexure CPR -1 to the compliance affidavit, although Shri A. K. Behera,

2/14

counsel for applicant submits that there is no full compliance. Taking notice of the limited jurisdiction, we have to these proceedings, We close this application as of now but leaving liberty to applicant to move appropriately as he may be advised. Respondents are discharged.

Neena Ranjan

(Mrs. Neena Ranjan)
Member (A)

DR

(M. Ramachandran)
Vice Chairman (J)

sk